

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 1**

ITEM No 104  
CP(IB) 723 of 2019

**Order under Section 9 IBC**

**IN THE MATTER OF:**

Key Associates

.....Applicant

V/s

Manpasand Beverages Ltd

.....Respondent

**Order delivered on ..26/10/2021**

**Coram:**

Dr. Deepti Mukesh, Hon'ble Member(J)  
Ajai Das Mehrotra, Hon'ble Member(T)

**PRESENTS:**

For the Applicant : Ld. Adv. Mr. Suddhaswata Roy  
For the IRP/RP :  
For the Respondent : Ld. Adv. Ms. Hirva Dave

**ORDER**

Learned Counsels for both sides make the statement that there is a *status-quo* order dated 20.04.2021 passed by the Hon'ble Supreme Court which is still in operation. Copy of said order is not placed on record.

Learned Counsels for both sides, especially, Corporate Debtor is directed to place the said order on record and update the Bench with respect to the development.

List it for hearing on 12.01.2022.



**AJAI DAS MEHROTRA  
MEMBER (TECHNICAL)**



**DR. DEEPTI MUKESH  
MEMBER (JUDICIAL)**